

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

CUSTOMS Appeal No. 11979 of 2016-DB

[Arising out of Order-in-Original/Appeal No MUN-CUSTM-000-APP-173-182-16-17 dated 09.06.2016 passed by Commissioner of CUSTOMS-MUNDRA]

Uniexcel Polychem Pvt Limited

7477, UGF, Gali Tel Mill Marg,
Ram Nagar, Paharganj
NEW DELHI.

.... Appellant

VERSUS

Commissioner of Customs, Mundra

Office of the Principal Commissionerate of Customs,
Port User Buldg. Custom House Mundra, Mundra
Kutch, Gujarat-370421

.... Respondent

APPEARANCE :

None for the Appellant

Shri Rajesh K Agarwal, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION : 13.10.2023

FINAL ORDER NO. 12352/2023

RAMESH NAIR :

When the matter was called, none appeared for the appellant. From the record we find that the appeal has come up for hearing earlier on various dates i.e. on 20.03.2023, 18.04.2023, 08.05.2023, 27.06.2023, 09.08.2023, 31.08.2023 and on 13.10.2023. It appears that appellant is not interested to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution in terms of Rule 20, of CESTAT Procedure Rules, 1982. Appellant is granted liberty to approach this Tribunal in case they are interested to pursue their appeal.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

Raksha